

(2023) 11 SEBI CK 0013

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1297 Of 2023, Appeal No. 853 Of 2023

Ecospace Infotech Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 23-11-2023

Acts Referred:

Citation : (2023) 11 SEBI CK 0013

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Vikas Bengani, Manish Chhangani, Sumit Yadav, Abhay Chauhan, Atul Kumar Agrawal

Judgement

1. Since we have taken up the matter for hearing, the urgency application is disposed of accordingly.
2. Connect with Appeal no. 791 of 2023 and list on December 22, 2023.
3. In the meantime, respondent may file a reply within three weeks from today. Rejoinder to be filed on or before the next date.
4. Since the interim orders have been granted in the connected appeals the appellant is also entitled for a similar relief. Considering the aforesaid, we stay the effect and operation of the impugned order.